

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 50882 OF 2019

[Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-363-18-19 dated 16.01.2019 passed by the Commissioner (Appeals) Customs, CGST & Central Excise, Indore]

M/S OM SATYA SAI CONSTRUCTION

..... Appellant

Aranya, 19/E, L-2, Sw, Scheme No. 78
Vijay Nagar, Indore

Vs.

**COMMISSIONER OF CUSTOMS, CGST &
CENTRAL EXCISE-INDORE**

.....Respondent

Post Box No. 10, Manik Bagh Place, Indore (MP)

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harsh Vardhan, Authorised Representative

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Final Order NO. 58001 /2024

Date of Hearing/Decision: 07/08/2024

JUSTICE DILIP GUPTA

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**

Tejo